

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

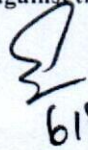
ORDER

The following transfer and postings are hereby made in official exigency, with immediate effect:

| Sl. No. | Name, Desig. & Emp. Code | From | To |
|---------|---|---|---|
| 1 | Sh. Sunil Dutt Kaushik, SJA E.C.: 60234722 | Reader in the Court previously presided over by Sh. Vinay Kumar Khanna Principal Judge Family Courts (West), Tis Hazari Courts, Delhi | Reader in the Court of Sh Vinay Kumar Khanna, Principal District & Sessions Judge (North), Rohini Courts, Delhi |
| 2 | Sh. Sumer Chand, JA E.C.: 22908930 | Reader in the Court of Sh Vinay Kumar Khanna, Principal District & Sessions Judge (North), Rohini Courts, Delhi | Reader in the Court of Sh. Sunil Kumar, PO-MACT-01 (North), Rohini Courts, Delhi |
| 3 | Ms. Neeru Pardesi, SJA E.C.: 34821505 | Reader in the Court of Sh. Sunil Kumar, PO-MACT-01 (North), Rohini Courts, Delhi | Reader in the Court previously presided over by Sh. Vinay Kumar Khanna Principal Judge Family Courts (West), Tis Hazari Courts, Delhi |

Note :

- (i) The tenure of posting of Sh. Sh. Ankit Kumar, JJA, EC: 92667763, presently posted in the Court of Sh. Ravinder Singh-I, Ld. Judge, Family Court-02, (East), KKD, Delhi (in diverted capacity) is hereby extended (w.e.f 27.07.2024) further for a period of 01 year or till further orders, whichever is earlier.
- (ii) Transferred officials shall handover the charge of all the Court records in their custody alongwith the Computer Hardware & other peripherals, if any, before relinquishing their duties at transferor stations.
- (iii) Non-compliance of the order or proceeding on leave immediately will be deemed as deliberate insubordination and disciplinary proceedings shall be initiated against the delinquent, as per rules.


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(Sanjay Garg-I)

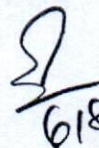
Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi

No. 27063-93 /P&T/Admn.II/THC/HQs/2024

Dated, Delhi the 06 AUG 2024

Copy forwarded for information and necessary action to:

1. All The Principal District & Sessions Judges concerned, Delhi/New Delhi.
2. The Principal Judge, Family Courts (HQs), Dwarka, Delhi
3. The Officers/OICs concerned.
4. The Personal Office of the undersigned.
5. The Sr. Accounts Officer / Accounts Officer, Central, THC, Delhi.
6. The DDO, Accounts Branch concerned for necessary action.
7. The Dealing Assistants, Personal File, Leave & LAYERS Seat, Central, THC, Delhi for further necessary action/up-dation as per rules.
8. The Dealing Assistants, ACR Cell (HQs), Delhi for maintaining/updating the record regarding posting details of the official concerned for the purpose of seeking ACRs.
9. The Dealing Asst., Website Committee, THC with the direction to upload the order on the 'Employees Corner' (on Website).
10. The officials concerned for immediate compliance.


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Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi